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Title: Need for coordination between Center and States for implementation of the National Food Security Act, 2013.

SHRI FEROZE VARUN GANDHI (SULTANPUR): I would like to mention about the Food Security Act...(*Interruptions*)

**माननीय अध्यक्ष :** क्या अभी जोर अंतर समाप्त हो गया? आप हर छोटी-मोटी बात पर खड़े हो जाते हो, मैंने पहले भी बोला है कि एडजर्नमेंट मोशन डिसअलाऊ किये थे। जो मामला उठता है, उसे बार-बार देते हो, ऐसा नहीं होता है। मैं बाद में अलाऊ करूँगी।

SHRI FEROZE VARUN GANDHI : The National Food Security Act which was passed was a landmark legislation in 2013 has still not been rolled out in a majority of States and one of the reasons is the identification of the beneficiaries. While some States are looking at self-identification, some are looking at the BPL census. My proposal is that the identification should be done through the SECC, which is the Socio-Economic Caste Census.

I want to make two humble suggestions. One is that, although this is a State subject, if proper timelines can be agreed upon between the States and the Centre and also the training of surveyors needs to be taken up very urgently. This is a very landmark legislation to provide inexpensive grain to two-thirds of India's suffering people and to those who are suffering from chronic hunger and poverty. The Act stands at an inflection point at the moment. My only request is that if we could have some sort of larger debate either from the Government or between all of us in terms of the roll out of this National Food Security Act. If this does not roll out, then it is a disservice to the poor of our country.

HON. SPEAKER: Shri P.P.Chaudhary is permitted to associate with the issue raised by Shri Feroze Varun Gandhi.